To
All Heads of Circles
Addl. Director General, APS, New Delhi.

Subject:- Amendment in Rule 4A of Post Office Savings Account Rules 1981 thereby allowing deposits other than wages under MGNREGA into Workers Wage Accounts.

Sir / Madam,

The undersigned is directed to say that issue of allowing deposits other than wages into Workers Wage Accounts opened for MGNREGA was under consideration of the Ministry of Finance (Department of Economic Affairs). It has been informed by the Ministry of Finance (DEA) that Post Office Savings Account Rule 4A has been amended vide its Notification No. 2/6/2006-NS-II dated 24.12.2012 (Printed Gazette Notification will follow) to allow deposits other than wages into Workers Wage Accounts and condition of withdrawal by producing Wage Slip alongwith Withdrawal Form has also been removed.

2. In view of the above amendment, it is requested to allow following deposits into Workers Wage Accounts opened under Zero Deposit/Zero Balance option:-

(i) Wages released under MGNREG Act.
(ii) Any other Government benefit (except Indira Gandhi National Old Age/Widow/Disabled Pension).
(iii) Any deposit by the Workers Wage Account holder into his/her account admissible under the Post Office Savings Account Rules 1981.

3. It is also clarified that Workers Wage Account is one of the types of Savings Accounts and except the following listed below at (i) to (iv), all other Post Office Savings Account Rules 1981 (including Rule 6 i.e Interest on deposits in an account) are applicable to these accounts:-

(i) No initial deposit is required for opening the account.
(ii) No minimum balance is required to be maintained in this account.
(iii) Cheque Book will not be issued and withdrawal will be allowed only on Withdrawal Form.
(iv) Account will not be transferred from one post office to another.
4. It is pertinent to mention that beneficiaries of any Government Scheme can also open normal savings account with initial deposit of Rs.20/- to get credit of any benefit released by any Ministry subject to giving copy of Aadhaar Card issued by UIDAI.

5. It is requested to circulate this order to all post offices for information and necessary guidance of staff.

6. This issues with the approval of Member (Technology).

Yours faithfully,

Assistant Director

Copy to:-
1. DDG(FS)/DDG(VIG)/JS&FA/DDG(PAF)/DDG(RB)/DDG(PG & Inspections)/DDG (PCO)
2. Director (FS)/Director (CBS), Dak Bhawan.
3. Director of Audit (P&T), Delhi.
4. Resident Audit Officer, Room No.517-B, Dak Bhawan, New Delhi.
5. All Directors/Dy. Directors of Accounts, Postal
6. Director, Postal Staff College, Ghaziabad.
7. All Directors, Postal Training Centres.
8. Director PTC Mysore for uploading the SB order on India Post Web Site.
10. All Accounts Officers ICO(SB)
11. All recognized unions.
12. MOF(DEA), NS-II, North Block, New Delhi
13. Director, NSI, CGO Complex, ‘A’ Wing, 4th Floor, Seminar Hills, Nagpur-440006
14. PS to Member (T)
15. PPS to Secretary Posts
No.25-10/2005-FS
Government of India
Ministry of Communications & IT
Department of Posts
Dak Bhawan, Sansad Marg,
New Delhi-110001.
Date: 01.02.2013

ADDENDUM

To
All Heads of Circles
Addl. Director General, APS, New Delhi.

Subject:- Amendment in Rule 4A of Post Office Savings Account Rules 1981 thereby allowing deposits other than wages under MGNREGA into Workers Wage Accounts.

Sir / Madam,

The undersigned is directed to refer to this office letter of even number dated 03.1.2013 on the subject. Copy of Ministry of Finance (Department of Economic Affairs) Gazette Notification GSR 926(E) dated 24.12.2012 is enclosed for information and further necessary action please.

Yours faithfully,
(Kawal Jt Singh)
Assistant Director (SB)


Copy to:-
1. DDG(FS)/DDG(VIG)/JS&FA/DDG(PAF)/DDG(RB)/DDG(PG & Inspections)/DDG (PCO)
2. Director (FS)/Director (CBS), Dak Bhawan.
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भारत का राजपत्र
The Gazette of India

प्रति मंजरि
(आधिकारिक कार्य विभाग)

अधिसूचना
नई दिल्ली, 24 दिसंबर, 2012

सा.का.न.ि. 926(अ),—केंद्रीय सरकार, सरकारी बचत बैंक अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त सहकारियों का प्रश्न करते हुए, दाकचय बचत खाता नियम, 1981 का और संशोधन करने के लिए मतलबित नियम बनाये हैं, अधिनियम—

1. (1) इन नियमों का संकल्पना नाम दाकचय बचत खाता (संशोधन) नियम, 2012 है।

(2) ये उक्त नियम की तारिख को प्रकट होगी।

2. दाकचय बचत खाता नियम, 1981 के नियम 4(क), की सारणी में—

(क) एकल खाता से संबंधित क्रम संख्या 1 के साथ—

(क) सभं (5) के नीचे प्रश्नियों के स्थान पर, मतलबित प्रश्नियों रखने जारी, अधिनियम—

"राष्ट्रीय ग्रामीण रोजगार गर्दी अधिनियम के अधीन मजूरी, इन नियमों के अधीन सरकारी फायदे और जमा बचत"

(ि) सभं (6) के नीचे प्रश्नियों में "और मजूरी पर" शब्द का लोप किया जाएगा।

(ख) संबंधित खाता से संबंधित क्रम संख्या 2 के साथ—

(ि) सभं (5) के नीचे प्रश्नियों के स्थान पर, मतलबित प्रश्नियों रखने जारी, अधिनियम—

"राष्ट्रीय ग्रामीण रोजगार गर्दी अधिनियम के अधीन मजूरी, इन नियमों के अधीन सरकारी फायदे और जमा बचत"

(ि) सभं (6) के नीचे "और मजूरी पर" शब्द का लोप किया जाएगा।

[पा. मं. 2/6/2006-एन.एस. 11]
आर. के. जेहुल, अधिकारिक अधिनियम

दिनित्व—पूरा नियम सा.का.न.ि. 663(अ), तारिख 17 दिसंबर, 1981 द्वारा प्रकटविकिरित गए थे, और मतलबित संक्षण द्वारा उनमें प्राप्तविकिरित संशोधन किये गए थे—

(1) सा.का.न.ि. 8(अ), तारिख 2 जनवरी, 1987;
(2) सा.का.न.ि. 948(अ), तारिख 2 दिसंबर, 1987;
(3) सा.का.न.ि. 5(अ), तारिख 5 जनवरी, 1989;
(4) सा.का.न.ि. 430(अ), तारिख 5 अप्रैल, 1989;
(5) सा.का.न.ि. 695(ए), तारिख 17 जुलाई, 1989;
(6) सा.का.न.ि. 813(अ), तारिख 4 सितंबर, 1989;
(7) सा.का.न.ि. 1001(अ), तारिख 8 अगस्त, 1989;
(8) सा.का.न.ि. 499(अ), तारिख 5 जुलाई, 1993;
(9) सा.का.न.ि. 165(अ), तारिख 28 फरवरी, 2000;

4773 GI/2012
GS.R. 926(E).—In exercise of the powers conferred by Section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Savings Account Rules, 1981, namely:

1. (1) These rules may be called the Post Office Savings Account (Amendment) Rules, 2012.

(ii) under column (6), in the entries, the words “and Wage Slip” shall be omitted;

(b) against serial number 2 relating to Joint Account,

(i) under column (5), for the entries, the following entries shall be substituted, namely:

“Wages under NREG Act, Government benefits and deposits under these rules”;

(ii) under column (6), in the entries, the words “and Wage Slip” shall be omitted.

[F.No.2/6/2006-NS.II]
R. K. THAKAR,
Under Secy.

Note: The principal rules were published vide number G.S.R. 663(E), dated the 17th December, 1981, and subsequently amended vide number—

(1) G.S.R.8(E), dated the 2nd January, 1987;
(2) G.S.R.948 (E), dated the 2nd December, 1987;
(3) G.S.R.5(E), dated the 5th January, 1989;
(4) G.S.R.430(E), dated the 6th April, 1989;
(5) G.S.R.695(E), dated the 17th July, 1989;
(6) G.S.R.813(E), dated the 4th September, 1989;
(7) G.S.R.1001(E), dated the 8th November, 1989;
(8) G.S.R.499(E), dated the 8th July, 1993;
(9) G.S.R.165(E), dated the 28th February, 2000;
(10) G.S.R.349(E), dated the 10th May, 2002;
(11) G.S.R.431(E), dated the 14th June, 2002;
(12) G.S.R.587(E), dated the 25th July, 2003;
(13) G.S.R.286(E), dated the 13th May, 2005;
(14) G.S.R.509(E), dated the 27th July, 2005;
(15) G.S.R.481(E), dated the 11th July, 2007;
(16) G.S.R.478(E), dated the 26th June, 2008;
(17) G.S.R.611(E), dated the 26th August, 2008;
(18) G.S.R.882(E), dated the 3rd November, 2010.